

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO.3288**  
TO BE ANSWERED ON 06.12.2016

**Directives from NGT**

3288. PROF. PREM SINGH CHANDUMAJRA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the National Green Tribunal (NGT) has sought a report regarding the Nallahs draining into the river Ganga between Haridwar and Unnao;
- (b) if so, the details thereof;
- (c) whether the NGT has also sought information on the nature of effluents flowing into the river;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to check flow of effluents into the river Ganges?

**ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI ANIL MADHAV DAVE)

- (a)to(d) The National Green Tribunal (NGT) in its order dated 19.10.2016 in the matter of M. C. Mehta Vs Union of India and Others (Original Application No. 200/2014) directed the Central Pollution Control Board (CPCB), Uttar Pradesh Jal Nigam (UPJN), Uttar Pradesh Pollution Control Board (UPPCB) and Ministry of Water Resources, River Development and Ganga Rejuvenation (MWR, RD & GR) to identify the number of drains joining river Ganga or its tributaries, quantum and quality of effluent going to river Ganga or its main tributaries. As per the survey carried out, a total of 58 drains discharge domestic/ industrial/ mixed effluents into river Ganga and its tributaries, out of which 33 drains discharge into Ganga, 6 drains into Ramganga, 14 drains into Kali (east) and 5 drains into Pandu river.
- (e) The steps taken by the Government to address the issues of water pollution, inter alia, include the following:-
  - i. Preparation of action plan for sewage management and restoration of water quality in aquatic resources by State Governments;
  - ii. Installation of Online Effluent Monitoring System to check the discharge of effluent directly into the rivers and water bodies;
  - iii. Setting up of monitoring network for assessment of water quality;
  - iv. Action to comply with effluent standards is taken by State Pollution Control Boards / Pollution Control Committees (SPCBs / PCCs) to improve the water quality of the rivers;

- v. Implementation of 126 projects under Namami Gange programme by MoWR,RD&GR including execution of 85 projects for creation of new Sewage Treatment Capacity, rehabilitation of existing capacity and laying / rehabilitation of sewer network;
- vi. Financial assistance for installation of Common Effluent Treatment Plants for cluster of Small Scale Industrial units;
- vii. Issuance of directions for implementation of Zero Liquid Discharge;
- viii. Issuance of directions under Section 5 of Environment (Protection) Act, 1986 to industries and under Section 18(1)(b) of Water (Prevention and Control of Pollution) Act, 1974;

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